

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 814 19 91

Amar Chand
APPLICANT(S)Shri M.C. Vasisth
COUNSELDelhi Admn .
RESPONDENT(S)

VERSUS

COUNSEL

Date	Office Report	Orders
		<p>9-4-91.</p> <p>Applicant through Shri M.C. Vashist, Counsel.</p> <p>At the request of the counsel for the applicant, adjourned to 11-4-911.</p> <p><i>Debendu</i> <i>ansd</i> (D.K.Chakravorty) (P.K. Kartha) Member (A) Vice Chairman</p> <p><i>Contd next page</i></p>

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OA/TA/RA/CCP No. 814 1991

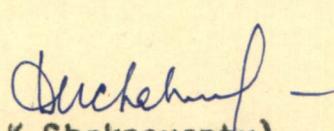
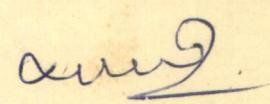
Amar Chand
APPLICANT(S)

Shri M.C. Vashisht.
COUNSEL

Delh Admin. & Ors.
RESPONDENT(S)

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Date	Office Report	Orders
		<p style="text-align: center;">11-4-91.</p> <p>Applicant through Shri M.C. Vashisht, Counsel.</p> <p>The learned counsel for the applicant states that he does wish to pursue the present application, and he wants to withdraw the same with liberty to file a fresh application. The prayer made by him is allowed. The application is dismissed as withdrawn with liberty to file fresh application in accordance with law.</p> <div style="display: flex; justify-content: space-around; align-items: center;"> <div style="text-align: center;">  (D.K. Chakravorty) Member (A) </div> <div style="text-align: center;">  (P.K. Kartha) Vice Chairman </div> </div>